

NOTIFICATION UNDER ESSENTIAL
SERVICES MAINTENANCE ACT, 1968

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968, a copy of Notification No. G.S.R. 2610 published in Gazette of India dated the 7th November, 1969 declaring the service in, or in connection with the working of, Bombay Port or dock to be an essential service for the Purposes of the said Act. [*Placed in Library. See No. LT—1952/69.*]

SCHEDULED CASTES AND SCHEDULED
TRIBES ORDERS (AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

SHRI ANIL K. CHANDA (Bholpur) : I beg to present the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

SHRI ANIL K. CHANDA : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

(iii) MEMORANDA/REPRESENTATIONS

SHRI ANIL K. CHANDA : I beg to

lay on the Table copies of Memoranda/Representations received by the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

(iv) STUDY NOTES

SHRI ANIL K. CHANDA : I beg to lay on the Table a copy of the Study Notes on the visits undertaken by the Study Groups of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

INDIAN MEDICINE AND HOMOEOPATHY
CENTRAL COUNCIL BILL

(i) REPORT OF JOINT COMMITTEE

SHRI A.T. SARMA (Bhanjanagar) : I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the constitution of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

SHRI A.T. SARMA : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the constitution of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith.